

**NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**

**(IB)-702/ND/2018**

**CORAM:**

**PRESENT: MS. DEEPA KRISHAN  
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA  
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.12.2018.**

**NAME OF THE COMPANY: Super Print Services V/s. M/s. Xalta Food and  
Beverages Pvt.Ltd.**


**SECTION OF THE COMPANIES ACT: 9 of IBC, 2016**


<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
	<b>For the Petitioner:</b>	<b>Mr. Kshitij Sharda and Mr. Shubhankar Sharda, Advocates</b>		
	<b>For the Respondent:</b>	<b>Ms. Anu Kadian,CS</b>		

**ORDER**

CA has been filed under Section 60(5) of the Code by the lessor of the industrial plot leased out to the Corporate Debtor. Two more houses have been leased out to the Corporate Debtor who is unable to pay the rent. The Corporate Debtor, through the RP submits that goods can be transferred to one premises, but the Corporate Debtor does not have any funds to transfer the goods. The lessor submits that he be permitted to carry out the same at his expense for release of the premises and recover the same as CIR costs.

To come up for further consideration on 21<sup>st</sup> December, 2018.

  
**(Deepa Krishan)**  
**Member (T)**

  
**(Ina Malhotra)**  
**Member (J)**